The Identification of Prisoners (Tamil Nadu Amendments) Act, 2010

Act 29 of 2010

Keyword(s):
Prisoners, identification
Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 26th September 2010 and is hereby published for general information:—

ACT No. 29 OF 2010.

A Bill further to amend the Identification of Prisoners Act, 1920, in its application to the State of Tamil Nadu.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Identification of Prisoners (Tamil Nadu Amendment) Act, 2010.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

2. In the long title to the Identification of Prisoners Act, 1920 (hereinafter referred to as the principal Act), for the expression "measurements and photographs", the expression "blood samples, measurements and photographs" shall be substituted.

3. In the preamble to the principal Act, for the expression "measurements and photographs", the expression "blood samples, measurements and photographs" shall be substituted.


5. In section 3 of the principal Act,—

(i) in the marginal heading, for the expression "measurements, etc.", the expression "blood samples, measurements and photographs" shall be substituted;
6. In section 4 of the principal Act,—
   (i) in the marginal heading, for the expression “measurements, etc.”, the expression “blood samples, measurements and photographs” shall be substituted;
   (ii) for the expression “measurements”, the expression “blood samples, measurements and photographs” shall be substituted.

7. In section 5 of the principal Act,—
   (i) in the marginal heading, for the expression “a person to be measured or photographed”, the expression “to take blood samples from a person or a person to be measured or photographed” shall be substituted;
   (ii) for the expression “measurements or photograph”, occurring in two places, the expression “blood samples or measurements or photographs” shall be substituted;

8. In section 6 of the principal Act,—
   (i) in the marginal heading, for the expression “measurements, etc.”, the expression “blood samples, measurements and photographs” shall be substituted;
   (ii) for the expression “measurements or photograph”, occurring in two places, the expression “blood samples, measurements or photographs” shall be substituted.

9. In section 7 of the principal Act,—
   (i) in the marginal heading, for the expression “measurements, etc.”, the expression “blood samples, measurements and photographs” shall be substituted;
   (ii) for the expression “has had his measurements taken or has been photographed”, the expression “has had his blood samples or measurements taken or has been photographed” shall be substituted;
   (iii) for the expression “all measurements and all photographs”, the expression “all records of blood samples, all measurements and all photographs” shall be substituted;
   (iv) for the expression “the District Magistrate or Sub-Divisional Officer”, the expression “the District Magistrate or the Sub-Divisional Magistrate or in any area where a Commissioner of Police has been appointed, the Commissioner of Police” shall be substituted.

10. In section 8 of the principal Act, in sub-section (2),—
   (i) in clause (b), for the expression “measurements and photographs”, the expression “blood samples, measurements and photographs” shall be substituted;
   (ii) in clause (c), for the expression “measurements”, the expression “blood samples and measurements” shall be substituted;
   (iii) in clause (f), for the expression “records of measurements”, the expression “records of blood samples, measurements” shall be substituted.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.